GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO-2346

ANSWERED ON -15/12/2025

ESTABLISHMENT OF SCHOOLS UNDER SAMAGRA SHIKSHA SCHEME

†2346. Shri Neeraj Maurya: Shri Devesh Shakya:

Will the Minister of EDUCATION be pleased to state:

- (a) the total amount of funds released by the Central Government under the 'Samagra Shiksha Scheme' in the country during the last five years, State-wise and year-wise;
- (b) the manner in which establishment upgradation of schools and expenditure partnership between Central and States, in compliance of section 6 and 7 of RTE Act 2009 are being ensured;
- (c) the status of co-ordination between Central and State about the implementation of National Education Policy (NEP) in view of State like Uttar Pradesh having its own education system running in the State level; and
- (d) the total amount of expenditure incurred on Samagra Sikhsha Scheme under Aonla Lok Sabha Parliamentary Constituency and Etah-Kashganj Lok Sabha Parliamentary Constituency during the last five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(SHRI JAYANT CHAUDHARY)

(a) to (d): The details of Central Share released to State/UTs under Samagra Shiksha during the last five years is at **Annexure**. Under Samagra Shiksha Central Government releases funds to States / UTs in four instalments and funds are released to the States/UTs based on the pace of expenditure, receipt of commensurate state share, audited accounts, statement on outstanding advances, up-to date expenditure statement, audited utilization certificate of previous year and furnishing of requisite information as prescribed by Ministry of Finance and the Manual on Financial Management & Procurement of the scheme. The allocation of central share to States/UTs under Samagra Shiksha are made as per the Budget Provision, intervention-wise releases are not made. The State further releases the funds as per requirements based upon the approvals under PAB of Samagra Shiksha.

Section 6 of the RTE Act mandates that the appropriate Government (the State Government for State and UT Government for the Union territory having legislature) and local authority must establish a school within a prescribed area or neighbourhood within three years from the

commencement of the Act. Section 7(1) stipulates that the Central Government and the State Governments shall have concurrent responsibility for providing funds for carrying out the provisions of this Act. Section 7(5) unambiguously states that the State government shall, taking into consideration the sums provided by the Central Government to a State Government under sub-section (3), and its other resources, be responsible to provide funds for implementation of the provisions of the Act. The fund sharing pattern for the scheme between Centre and States is at present in the ratio of 90:10 for the 8 North-Eastern States viz. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura and 3 Himalayan States/UTs viz. Jammu &Kashmir, Himachal Pradesh and Uttarakhand and 60:40 for all other States and Union Territories with Legislature (except J&K). It is 100% centrally sponsored for Union Territories without Legislature.

The National Education Policy (NEP) 2020 has been launched on 29.07.2020 after detailed consultation process with all stakeholders including Gram Panchayats, Blocks, Urban Local Bodies, Districts and States/Union Territories Governments, Hon'ble Members of Parliament, public etc. As per Para no. 27.1 of National Education Policy 2020, implementation of the Policy requires multiple initiatives and actions, which will have to be taken by multiple bodies in a synchronized and systematic manner. NEP 2020 provides different timelines as well as principles and methodology for its implementation. Accordingly, Ministry of Education, State Governments, education-related Ministries, the regulatory and implementing bodies of school and higher education such as University Grants Commission, All India Council for Technical Education, National Council for Teacher Education, National Council of Educational Research and Training, Central Board of Secondary Education, Universities/Colleges/Schools etc. have taken several initiatives for implementation of NEP 2020.

Further, Education is in the concurrent list of the constitution and majority of the schools are under the administrative domain of the respective State and UT Government. Therefore, the major responsibility of implementation of NEP 2020 following prescribed norms and standards falls under the domain of the respective States and UT Governments.

As per information from the State of Uttar Pradesh, Aonla Parliamentary Constituency includes some part of district Badaun and some part of Bareilly. Similarly, Etah-Kasganj Parliamentary Constituency includes some part of Kasganj and some part of Etah district. However, the budget is allocated district wise in UP. District wise expenditure of the districts of Bareilly, Badaun, Etah and Kasganj is as under:

(Rs. in Crore)

S. No.	District	FY-2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Bareilly	87.76	62.98	83.22	89.89	90.63
2	Badaun	75.15	62.66	75.29	86.90	87.15
3	Etah	40.44	30.43	50.65	48.56	48.29
4	Kashganj	34.90	30.80	36.10	43.06	39.76
	Total	238.25	186.87	245.26	268.40	265.83

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2346 ANSWERED ON 15.12.2025 ASKED BY SHRI NEERAJ MAURYA AND SHRI DEVESH SHAKYA, HON'BLE MEMBERS OF PARLIAMENT REGARDING ESTABLISHMENT OF SCHOOLS UNDER SAMAGRA SHIKSHA SCHEME

Details of Central Share released to State/UTs under Samagra Shiksha during the last five years is as under:

(Rs. in lakh)

	(Rs. in lakh)							
Sl.No.	Name of the State	2020-21	2021-22	2022-23	2023-24	2024-25		
1	A & N Islands	4037.43	3152.32	5651.44	5527.59	6052.36		
2	Andhra Pradesh	86975.09	68301.36	150359.02	128940.788	124010.57		
3	Arunachal Pradesh	33964.52	27996.24	25229.47	47503.49	57585.11		
4	Assam	159429.09	156156.40	208086.22	181046.93	202677.34		
5	Bihar	282822.81	340608.45	355459.46	424173.08	421781.44		
6	Chandigarh	7115.42	10804.09	10979.21	11636.31	11858.35		
7	Chhattisgarh	35068.41	33236.78	82800	77659.06	83065.84		
8	Dadra & N. Haveli Daman & Diu	3493.77	2092.45	6466.66	4130.25	5462.64		
9	Delhi	14926.44	14588.04	22193.92	14608.83	38539.03		
10	Goa	1788.38	1102.19	2985.77	1875.43	1633.61		
11	Gujarat	97632.80	89375.71	132125.03	113253.16	124554.05		
12	Haryana	74570.72	51709.18	67021.33	57880.24	53643.94		
13	Himachal Pradesh	49230.46	31910.05	55160.13	48596.96	52619.99		
14	Jammu & Kashmir	38557.43	87398.83	36497.18	86543.88	82349.31		
15	Jharkhand	86561.21	85897.13	115451.63	110493.28	107444.41		
16	Karnataka	61010.01	47451.63	86152.48	82808.79	86830.33		
17	Kerala	23838.59	22512.79	17815.99	14165.74	0.00		
18	Ladakh	5806.39	5717.55	1489.36	5222.63	13999.80		
19	Lakshadweep	254.63	216.15	432.99	100.05	306.12		
20	Madhya Pradesh	246219.48	229279.75	193928.88	298151.13	343471.12		
21	Maharashtra	63559.58	69302.88	90000	100119.1	112624.52		
22	Manipur	32364.84	18250.19	40475.7	25721.89	46559.15		
23	Meghalaya	28355.68	27171.38	37515.29	39418.22	36282.56		
24	Mizoram	18855.02	17968.14	14268.09	27414.06	21651.76		
25	Nagaland	21347.11	13734.16	28104.49	23125.34	21140.50		
26	Odisha	130145.67	123807.39	183666.84	123660.69	167239.29		
27	Puducherry	972.44	1397.54	1527.52	1247.37	1246.03		
28	Punjab	53143.13	50127.01	60504.93	33111.65	67813.14		
29	Rajasthan	225943.67	240582.13	213861.12	320289.45	309065.25		
30	Sikkim	6451.72	10012.46	10718.96	13260.51	12273.95		
31	Tamil Nadu	162153.74	159882.18	210723.33	187615.54	0.00		
32	Telangana	34807.36	55327.91	114251.02	92012.79	98878.94		
33	Tripura	40371.19	22692.81	28672.54	34132.90	42002.98		
34	Uttar Pradesh	457185.61	204497.10	381975.27	427645.13	626479.22		
35	Uttarakhand	54149.33	32083.60	70438.94	44056.91	64678.27		
36	West Bengal	132743.02	130974.48	152204.21	31129.41	0.00		
	Total	2775852.19	2487318.45	3215194.42	3238278.58	3445820.90		